

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

I.A. No.1187/2019

Un-numbered Company Appeal (AT) (Insolvency) No. ___/2019
(F.No.01.03.2019/NCLAT/UR/272)

In the matter of:

Trozen Sales Corporation ... Appellant

Versus

Shashi Distilleries Pvt. Ltd. Respondent

Appearance: Mr. Gulshal Kumar Sachdeva, Advocate for the
Appellant.

02.04.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 01.03.2019 and the Office after scrutiny of the Memo of Appeal on the same day, intimated the defects to the Appellant on 02.03.2019 and returned the Memo of Appeal to the Appellant on 05.03.2019. The Appellant re-filed the Memo of Appeal on 01.04.2019. It is stated in the Interlocutory Application (IA) that the close relative of the counsel filing the present appeal for the present applicant passed away in the month of March 19 and thereafter some time was taken in Holi vacations. Thereafter, the concerned authorized signatory of the applicant was out of station for some personal work. Hence, there is delay of 22 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.
5. List the case before the Hon'ble Bench under the heading 'for admission' on 03.04.2019.
6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar